LOK SABHA UNSTARRED QUESTION No. 1453 TO BE ANSWERED ON 1st JULY, 2019

Bio-Fuel

1453. SHRI KRUPAL BALAJI TUMANE:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the oil marketing companies (OMCs) have made an agreement with the farmers for plantation for producing bio-fuel;
- (b) if so, the details thereof and the main features in this regard; and
- (c) the oil marketing company-wise quantity of bio-fuel produced and procured by oil marketing companies under the said agreement and the value at which bio-fuel will be purchased?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्री (श्री धर्मेन्द्र प्रधान)

MINISTER OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) to (c): At present, there is no agreement between Oil Marketing Companies (OMCs) and the farmers for plantation for producing biofuels.

However, Bharat Petroleum Corporation Limited (BPCL) and Indian Oil Corporation Limited (IOCL) had entered into Joint Ventures (JVs) / Limited Liability Partnerships (LLPs) to carry out jatropha plantation with the help of Gram Panchayats in Uttar Pradesh.

BPCL had formed a Joint Venture (JV) Company named "Bharat Renewable Energy Ltd. (BREL)" which entered into agreement with the Panchayats to grow Jatropha / Pongamia plantations in their fallow lands. The JV company closed down due to poor yields and high operating cost.

Similarly, IOCL had formed 'Indian Oil Ruchi Biofuels LLP', a LLP firm, to participate in `Jeevan Jyoti Yojana' Project of Government of Uttar Pradesh, for Jatropha plantation by Gram Panchayats on Panchayat wasteland. The LLP facilitated jatropha plantation in 1818 hectares. IOCL has to exit from LLP since no seeds were made available by Gram Panchayats for biofuel production.